

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH, BENCH AT CHANDIGARH  
CP (IB) NO. 73/CHD/2018**

**IN THE MATTER OF:**

**ICICI Bank Limited**

**...Petitioner/Financial Creditor**

**VERSUS**

**Lakshmi Energy and Foods Limited**

**...Respondent/Corporate Debtor**

To,  
The National Company Law Tribunal  
Ground Floor, Corporate Bhawan,  
Madhya Marg, Sector 27, B,  
Chandigarh – 160 019

**Subject: List of Creditors under Regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for Lakshmi Energy and Foods Limited**

Dear Sir,

In accordance with Regulation 13 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (“**CIRP Regulations**”), the Resolution Professional hereby encloses the following:

- (1) List of Creditors (including Financial, Operational, Workmen & Employees and Other Creditors) and Security Interest of Lakshmi Energy and Foods Ltd. (“**Corporate Debtor**”) (**Annexure 1**)

This list has been updated for all claims received till September 1, 2020 pursuant to the public announcement dated September 06, 2019, in accordance with Section 13 and Section 15 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 6 of the CIRP Regulations.

It is pertinent to note that the claims admitted are subject to revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently, which warrants such revision/substantiation/modification as the case may be.

It is also to be noted that the claims have been admitted and updates solely basis information provided by the respective creditors.

In case of any queries you may reach out to: [kkbassi@gmail.com](mailto:kkbassi@gmail.com) or [ip.lakshmienergy@gmail.com](mailto:ip.lakshmienergy@gmail.com)

Thanking you,

Regards

For Lakshmi Energy and Foods Limited

Kuldip Kumar Bassi  
Resolution Professional

Lakshmi Energy and Foods Limited is under Corporate Insolvency Resolution Process of the Insolvency and Bankruptcy Code 2016 vide NCLT order dated September 3, 2019

Email ID for Correspondence: [ip.lakshmienergy@gmail.com](mailto:ip.lakshmienergy@gmail.com)

*Mr. Kuldip Kumar Bassi has been granted a certificate of registration to act as an Insolvency Professional by the Insolvency & Bankruptcy Board of India and has been appointed as the Resolution Professional by the Hon'ble National Company Law Tribunal vide Order dated February 27, 2020.*

*IP Registration details are as under:*

*IP Registration No. IBBI/IPA-001/IP-P00280/2017-18/10524*

*Unit No. 410, Level 4, Centrum Plaza, Gold Course Road, Sector 53, Gurugram, Haryana, 122001*

*E-mail: [kkbassi@gmail.com](mailto:kkbassi@gmail.com)*

**ANNEXURE 1****List of Financial Creditors:**

S. No	Bank Name	Claim amount per Form C	Amount admitted	Under verification*
1.	ICICI Bank	2,41,22,44,004	2,41,22,44,004	-
2.	Syndicate Bank	4,58,24,10,043	4,58,23,10,043	1,00,000
3.	Axis Bank	1,10,92,30,117	1,10,83,71,864	8,58,253
4.	Punjab National Bank	9,15,58,14,984	9,15,52,93,984	5,21,000

All Figures in INR

**Notes:**

1. CIRP Commencement date is September 03, 2019.
2. The claims admitted and information submitted are based upon verification of proof of claims and are subject to change.
3. Claims admitted are subject to revision/substantiation/modification on the basis of any additional information/evidence/clarification/ revised claim being received.
4. Amounts under verification relate to those claims/ components of claims for which verification is pending for want of information/ legal evaluation of the same. The same will be confirmed/ rejected subsequent to said verification.
5. The aforesaid claims have been admitted basis information provided by the respective lenders.

**Details of security interest in respect of claims**

Security type	Punjab National bank		ICICI Bank	Axis Bank	Canara Bank
	TL, FITL-III	WCTL-I, II; FITL -I, II, IV; FB; NFB	WCTL-I; FITL -I, II; FB;NFB	WCTL-I; FITL-I,II; FB	WCTL -I; FITL-I ,II; FB
<b>Primary Security</b>					
First charge by way of equitable mortgage on 766 Kanal 14.25 Marla of Industrial Land situated at Chandigarh-Ludhiana Road, Mauja Khamano Kamli & Faroar,Vill. Khamano, Distt. Fatehgarh Sahib.	✓				
Second charge by way of equitable mortgage on 766 Kanal 14.25 Marla of Industrial Land situated at Chandigarh-Ludhiana Road, Mauja Khamano Kamli & Faroar,Vill. Khamano, Distt. Fatehgarh Sahib.		✓	✓	✓	✓
First part-passu charge by way of hypothecation of the Borrower's stocks of raw materials, semi finished and finished goods, consumable stores and spares and such other movables including book-debts, bills whether documentary or clean, outstanding monies, receivables, both present and future, in a form and manner satisfactory to the Lenders.		✓	✓	✓	✓
Second part-passu charge by way of hypothecation on the Borrower's stocks of raw materials, semi-finished and finished goods, consumable stores and spares and such other movables including book-debts, bills whether documentary or clean, outstanding monies, receivables, both present and future, in a form and manner satisfactory to the Lenders.	✓				
First parri passu charge on all the entire movable fixed assets (both present and future) of the company by way of hypothecation (both present & future)	✓				
Second parri passu charge on all the entire fixed assets (both present and future) of the company by way of hypothecation (both present & future)		✓	✓	✓	✓
Charge on Vehicle (Ford Endeavour - 2016 Model)			✓		
<b>Collateral Security</b>					
First parri passu charge by way of equitable mortgage on the property (RTD No. 376 dated June 01, 2005 Registered at Sub Registrar Office, Khamano } owned by Mr. Janak Raj Uppal.	✓				
Second parri passu charge by way of equitable mortgage on the property (RTD No. 376 dated June 01, 2005 Registered at Sub Registrar Office, Khamano } owned by Mr. Janak Raj Uppal.		✓	✓	✓	✓
Personal guarantees - Mr. Balbir Singh Uppal and Mr. Janak Raj Singh Uppal	✓	✓	✓	✓	✓

**List of Operational Creditors / Workmen/Employees**

S. No	Name of Creditor	Claim amount	Amount Admitted	Under Verification
1.	National Spot Exchange Limited	976,56,10,959	NIL	976,56,10,959
2.	Punjab State Civil Supplies Corporation Limited	68,81,73,993	NIL	68,81,73,993
3.	Punjab State Co-Operative Supply and Marketing Federation Limited	1,89,05,46,004	NIL	1,89,05,46,004
4.	Punjab State Warehousing Corporation	1,23,45,48,545	NIL	1,23,45,48,545
5.	Income Tax Department, Government of India, Ludhiana	100,96,66,482	NIL	100,96,66,482
6.	Regional P.F. Commissioner, Chandigarh	68,10,922	NIL	68,10,922
7.	Mr. Rakesh Pathania	9,99,826	NIL	9,99,826
8.	Mr. Parbodh Chander Jain	27,80,553	NIL	27,80,553
9.	Mr. Ajay Kumar Ratra	20,10,795	NIL	20,10,795
10.	Mr, Kultar Singh	44,49,500	NIL	44,49,500
11.	Beetal Financial & Computer Services Limited	8,86,538	NIL	8,86,538
12.	Power Care Systems	1,88,626	NIL	1,88,626

All figures in INR

**Notes:**

1. CIRP Commencement date is September 03, 2019
2. All amounts above are under verification for want of information. The same can only be admitted / rejected subsequent to said verification from the book of accounts of the corporate debtor.
3. The claims amount is solely based on the claim received the relevant Form and is subject to final verification
4. Claims admitted are subject to revision/substantiation/modification on the basis of any information/evidence/clarification/ revised or new claims being received.

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